

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 86 of 1996

Date of Order : 07.11.2003.

Present : Hon'ble Mr. Nityananda Prusty, Judicial Member  
Hon'ble Mr. N.D. Dayal, Administrative Member

Alok Kumar Singh and Ors.

VS.

- 1) Union of India, service through the General Manager, Eastern Railway, Fairlie Place, Calcutta-700 001.
- 2) General Manager, Eastern Railway, Fairlie Place, Calcutta 700 001.
- 3) Chief Personnel Officer, Eastern Railway, Fairlie Place, Calcutta 700 001.
- 4) Chief Operating Manager, Eastern Railway, Fairlie Place, Calcutta 700 001.
- 5) Divisional Railway Manager, Eastern Railway, Malda.
- 6) Sr. Divisional Personnel Officer, Eastern Railway, Malda.
- 7) Sr. Divisional Operating Manager, Eastern Railway, Malda.
- 8) Shri P. D. Sengupta, Station Master, Bonidanga, Eastern Railway, P.O. Barharwah, Dist. Pakur.
- 9) Shri K. K. Acharya, Station Master, Mahipal Road Stn., Eastern Railway, Dist. Muzidabad.
- 10) Shri M. P. Singh, LR/ASM, Jamalpur, E. Rly. Bihar.
- 11) Md. Absar Ahmed, Station Master, Masudan, E. Rly. Dist Monghyr.
- 12) Shri Debendra Jha, station Master, Ekchai, E.Rly., P.O. Ekchari, Dist. Bhagalpur, Bihar.
- 13) Shri A. K. Sahay, station Master, Eastern Railway, Bhagalpur.
- 14) Shri S. K. Prasad, Station Master, E.Rly., Shivnarayanpur, Bihar.

For the applicant : Mr. Samir Kr. Ghosh, counsel  
For the respondents : Ms. U. Bhattacharjee, counsel

O R D E R

MR. NITYANANDA PRUSTY, JM:

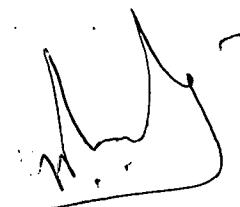
Heard Mr. S. K. Ghosh, 1d. counsel for the applicant and  
Ms. U. Bhattacharjee, 1d. counsel for the departmental respondents.

2. Ms. U. Bhattacharjee, 1d. counsel for the respondents submits that since all the reliefs claimed in this O.A. has already been granted to the applicant, this O.A. has become infructuous. Earlier also some of the applicants have filed O.A. No. 235 of 1996. The same was disposed of on 29.11.1999 by this Tribunal, since reliefs claimed by the applicants in that O.A. has already been granted in favour of the applicants. Mr. A.K. Singh, who is applicant no.01 in this O.A. was also a party in that O.A. No. 235 of 1996. Mr. S.K. Ghosh, 1d. counsel for the applicant submits that this O.A. can be disposed of in view of the above submission made by the 1d. counsel for the respondents. However, the applicant may be given liberty to approach this Tribunal for redressal of other grievances if any.

3. In view of the above submissions made by the 1d. counsel for both the parties, this O.A. is dismissed as infructuous. However, the applicants are at liberty to approach appropriate forum for redressal of their grievances in accordance with law, if they have any further grievances in the matter. No order as to costs.



MEMBER (A)



MEMBER (J)

ASVS.